

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. QA of 199

Applicant (s)..... Patayat Sahoo Respondent (s)..... U.O.I. 808Advocate for Applicant (s) CR. Mishra Advocate for Respondent (s).....G. MishraTK MandalTK Mishra**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL****REGISTER**D. Parashar
Dy. Registrar8.3.99

Seen the petition. Heard Shri C.R.Mishra, learned counsel for the petitioner and learned counsel on behalf of learned Senior Standing Counsel Shri A.K. Bose appearing for the respondents. After hearing submissions of learned counsels for both sides, we feel that this O.A. can be disposed of at the admission with appropriate direction to respondents.

The case of the applicant is that he was working as E.D.B.P.M., Pangatira B.O. in account with Parjang S.O. from 7.3.1992. On 1.1.1998 he was put off duty. Against this put off duty he filed an appeal before the Director of Postal Services, Sambalpur (Annexure-2) which is still pending. Now in the present application his prayer is for a direction to respondents for sanctioning him ex-gratia /put-off duty allowance as admissible under Rule-9 of the E.D. Agents with effect from the date of his suspension till date and regularly thereafter during the period of put off duty.

In consideration of the submissions made by the learned counsels for both sides this Original Application is disposed of with a direction to respondents that in case the applicant has been

J. Jm

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order No.
dt. 8.3.99 may
be given to
the counsels
for both sides.

Rah
11/3

✓ 11/3/99
S.O

A copy of the
order dt. 8.3.99
with 0. A copies
may be sent to
all resps by
a/c post.

✓ 18/3

✓ 18/3/99
S.O

put off duty, as he ~~submits~~ states, from 1.1.1998
and in case he has not been paid his ~~put off~~ duty
allowance so far, then the respondents should
sanction and make payment of ex-gratia by way
of put off duty allowance to the applicant strictly
in accordance with rules within a period of
60 days from the date of receipt of this order.
His put off duty allowance along with arrear should
be paid to him within that period and thereafter
during the period he is kept under put off duty,
he should be paid put off duty allowance regularly
in every month.

Hand over copies of the orders to learned
counsels for both sides.

✓ 18/3/99
VICE-CHAIRMAN

✓ MEMBER (JUDICIAL)